

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

112. I.A. 2665/2021

I.A. 5700/2023

I.A. 2437/2019

In

C.P.(IB)-1425/MB/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: Bank of India

V/s.

Nimit Steel & Alloys Pvt Ltd.

*Appearances:*

For Liquidator : Adv. Prajakta M

For Applicant : Adv. Suraj Choudhary i/b. Adv. Deep Shah in IA  
5700/2023

For Respondent : Adv. Kunal Kanungo for R-1 in IA 2437/2019

SECTION 7 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 5700/2023**

This application has been filed by the suspended directors opposing the  
dissolution of the Corporate Debtor.

Ld. Counsel for the applicant submits that an amount of approximately Rs. 100 crores were receivable in the books of account of the corporate debtor which is not been explained by the liquidator.

Let the reply be filed by the Liquidator within two weeks after serving the copy to the other side. List this application along with all other pending applications on **08.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*--Rajeev--*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)